

[*Translation*]

**Construction of Majkhali—Digauti Motor Road in Almora (Uttar Pradesh)**

396. SHRI HARISH RAWAT: Will the Minister of ENVIRONMENT AND FOREST be pleased to state:

(a) whether the Ministry has received a proposal for the construction of Majkhali-Digauti motor road in Almora (Uttar Pradesh); and

(b) if so, the details in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRIMATI SUMATI ORAON): (a) No, Sir.

(b) Does not arise.

[*English*]

**Pay Scales of Draftsmen and Tracers in CPWD and Railways**

397. SHRI C. JANGA REDDY: Will the Minister of LABOUR be pleased to state:

(a) whether the pay scales of Tracers and Draftsmen in R.D.S.O. Railway at Lucknow and C.P.W.D. are different although the rules regarding their recruitment and promotion are uniform;

(b) whether this matter was referred for arbitration;

(c) if so, the decision in the arbitration; and

(d) if the arbitration case has not been decided, the reasons for delay?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTRY OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALVIYA): (a) to (d). An industrial dispute raised over this matter by the

R.D.S.O. Employees' Association, Lucknow was taken in conciliation by Assistant Labour Commissioner (Central), Kanpur. As the conciliation in the matter ended in failure, he submitted his report to the Government as required under the Industrial Disputes Act. On considering the said report, the Government decided not to refer the matter to adjudication on the ground that the remedies available under the Departmental Machinery did not appear to have been exhausted in this case. This decision was communicated to the parties to the dispute on 9/11/82. Thereafter, the Association sent representations to this Ministry for review of the said decision. On re-considering the matter in consultation with the Ministry of Railways (Railway Board), the Central Government decided not to refer the demand raised in the dispute to adjudication. This was also intimated to the parties on 16.10.85.

12.00 hrs.

**RE. COMPTROLLER AND AUDITOR GENERAL REPORT ON THE BEFORS GUN DEAL**

[*English*]

(*Interruptions*)

PROF. MADHU DANDAVATE: (Raipur): After the laying of the CAG Report on Bofors deal on the Table of the House, we are demanding that the Prime Minister and the Government should resign for all the malpractices and the irregularities revealed in the Report..(*Interruptions*)

SHRI BASUDEB ACHARIA (Baipur): We demand that the Prime Minister should resign. He should not remain in office even for a day. (*Interruptions*)

SHRI SOMNATH CHATTERJEE (Bilpur): Have you read this report, Sir? (*Interruptions*)

KUMARI MAMATA BANERJEE  
(Jadavpur): The CAG Report should be discussed. (Interruptions)

[Translation]

MR. SPEAKER: Please sit down and listen to me. If you do not listen, how can I proceed further.

(Interruptions)

MR. SPEAKER: If you are to decide yourself, I shall leave.

(Interruptions)

MR. SPEAKER: Look the thing is that.....

(Interruptions)

MR. SPEAKER: Please resume your seat.

(Interruptions)

[English]

SHRI S. JAIPAL REDDY  
(Mahbubnagar): We demand the resignation of the Prime Minister. (Interruptions)

[Translation]

MR. SPEAKER: If you resume Your seat, I will deal with your points.

(Interruptions)

MR. SPEAKER: If you do not resume your seat, how can I decide.?

....(Interruptions).....

[English]

MR. SPEAKER: Nobody is allowed.

(Interruptions)\*

[Translation]

MR. SPEAKER: Jaipalji, please resume your seat and listen to me. If a person like you violate the rules, what can I do.

.....(Interruptions).....

MR. SPEAKER: Just listen to me, please.

(Interruptions)

MR. SPEAKER: What are you doing?

(Interruptions)

MR. SPEAKER: Please resume your seat.

(Interruptions)

[English]

MR. SPEAKER: Let me explain.

(Interruptions)

[Translation]

MR. SPEAKER: If you go on doing things like this, you may do. Then I will have to adjourn the House.

[English]

MR. SPEAKER: Should I adjourn the House if you don't want to listen?

(Interruptions)

[Translation]

MR. SPEAKER: If you kindly sit down, we can proceed further.

(Interruptions)

\*Not recorded.

[English]

MR. SPEAKER: Should I adjourn the House?

(Interruptions)

[Translation]

MR. SPEAKER: First you should listen to me, then you may draw your conclusion.

(Interruptions)

[English]

MR. SPEAKER: What is this: I am aghast at this.

(Interruptions)

[Translation]

MR. SPEAKER: Please listen to what I have to say.

(Interruptions)

[English]

MR. SPEAKER: Nothing goes on record without my permission.

(Interruptions)\*

[Translation]

MR. SPEAKER: There must be some procedure.

(Interruptions)

[English]

MR. SPEAKER: I don't deny your right to demand anything. But that also has to be under some rule. You can bring a no confidence motion. You can do that, but not like this. I am nobody to ask anybody. I can allow a discussion, I can allow you any motion. That is all I can do.

(Interruptions)\*

MR. SPEAKER: Nothing goes on record.

(Interruptions)\*

MR. SPEAKER: Nothing goes on record.

(Interruptions)\*

MR. SPEAKER: The House stands adjourned till 2 P.M.

12.16 hrs.

*The Lok Sabha then adjourned till Fourteen of the Clock.*

14.02 hrs.

*The Lok Sabha re-assembled after Lunch at two minutes past Fourteen of the Clock.*

[MR. SPEAKER *in the Chair*]

[English]

(Interruptions)

MR. SPEAKER: I can allow a discussion, if you like it. I have admitted a discussion under Rule 193. If you like it, that is all right. If you don't like it, it is up to you.

(Interruptions)

MR. SPEAKER: I cannot do anything.

(Interruptions)

MR. SPEAKER: You can bring a No Confidence Motion, if you like. I will admit that even. I cannot do anything.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT): Sir, you have already said that you will allow a discussion. Government is prepared for a debate right now. If they want to bring a Motion of No. Confidence, they can bring it right now. We are prepared for it. We are prepared for a discussion on the C&AG's Report or for a discussion on a No Confidence Motion. Both the things are open to them. You have already said it...*(Interruptions)* The House has seen what they are trying to do. If you feel like that, you can take the sense of the House. They cannot go by the rule of brute minority. They are trying to use the rule of brute minority by making unconstitutional and illegal attempts...*(Interruptions)* If you want to bring a No Confidence Motion, bring it. You want to have a rule of brute minority? No. Have a discussion. We want a discussion right now. If you like, have a discussion right now.  
*(Interruptions)*

MR. SPEAKER: You don't want to work today? Do you want a holiday?

*(Interruptions)*

MR. SPEAKER: I think the House is not in a mood to work.

*(Interruptions)*

THE MINISTER OF HOME AFFAIRS (S. BUTA SINGH): Sir, you can take the view of the House.

MR. SPEAKER: I have taken to the view. What can I do?

*(Interruptions)*

*[English]*

MR. SPEAKER: What is this?

*(Interruptions)*

MR. SPEAKER: You can have a discussion; but not like this.

*(Interruptions)*

MR. SPEAKER: You don't want a discussion?

*(Interruptions)*

MR. SPEAKER: No discussion? All right. If the House is not in a mood, then I cannot do anything. What can I do?

*(Interruptions)*

MR. SPEAKER: The House stands adjourned till 11 a.A.M. tomorrow.

14.08 hrs.

*The Lok Sabha then adjourned till Eleven of the Clock on Thursday, July 20, 1989/ Asadha 29, 1911 (Saka)*